

IN THE INCOME TAX APPELLATE TRIBUNAL
[DELHI BENCH "H" NEW DELHI]

BEFORE SHRI G. S. PANNU, PRESIDENT

A N D

SHRI CHALLA NAGENDRA PRASAD, JUDICIAL MEMBER

आ.अ.सं./I.T.A Nos.6127 & 6128/Del/2019

निर्धारणवर्ष/Assessment Years: 2016-17 & 2017-18.

Ms. Yamini Kapoor, C-4, 6-Aurangzeb Road, New Delhi - 110 001.	<u>बनाम</u> Vs.	ACIT, Central Circle : 16, New Delhi.
PAN : CPDPK7608J		
अपीलार्थी /Appellant		प्रत्यर्थी/Respondent

निर्धारितीकीओरसे /Assessee by :	Shri Sanjay Kumar, C. A.; & Shri Rajat Vaishnaw, Adv.;
राजस्वकीओरसे /Revenue by :	Shri M. Baranwal, [CIT] - D. R.;

सुनवाईकीतारीख/ Date of hearing :	20/09/2022
उद्घोषणाकीतारीख/Pronouncement on :	20/09/2022

आदेश / O R D E R

PER C. N. PRASAD, J. M. :

1. These two appeals are filed by the assessee against separate orders of the ld. Commissioner of Income Tax (Appeals)-XXVI, New Delhi [CIT (Appeals)] both dated 10.06.2019 for the assessment years 2016-17 and 2017-18.

2. At the time of hearing the Id. Counsel for the assessee vide application of even date submitted that the assessee has opted to settle the dispute involved in the impugned appeals under The Direct Tax Vivad Se Vishwas Scheme, 2020 and the revenue had already issued order in Form No. 3 and 4 under the Scheme for final settlement of arrears of taxes under the said Scheme. Therefore, the appeals of the assessee may be allowed to be withdrawn.

3. The Id. DR has no objection.

4. On careful consideration of the fact it is found that Form No. 3 and 4 dated 13.01.2021 and 14.01.2021 respectively have been issued to the assessee by the Department under The Direct Tax Vivad Se Vishwas Act, 2020. Therefore, the appeals of the assessee are allowed to be withdrawn.

5. In the result, both the appeals of the assessee are dismissed as withdrawn.

Order pronounced in the open court on : 20/09/2022.

Sd/-
(G. S. PANNU)
PRESIDENT

Sd/-
(C. N. PRASAD)
JUDICIAL MEMBER

Dated : 20/09/2022.

MEHTA

Copy forwarded to :

1. Appellant;
2. Respondent;

3. CIT
4. CIT (Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, New Delhi.

Date of dictation	20.09.2022
Date on which the typed draft is placed before the dictating member	20.09.2022
Date on which the typed draft is placed before the other member	20.09.2022
Date on which the approved draft comes to the Sr. PS/ PS	20.09.2022
Date on which the fair order is placed before the dictating member for pronouncement	20.09.2022
Date on which the fair order comes back to the Sr. PS/ PS	20.09.2022
Date on which the final order is uploaded on the website of ITAT	20.09.2022
Date on which the file goes to the Bench Clerk	20.09.2022
Date on which the file goes to the Head Clerk	
The date on which the file goes to the Assistant Registrar for signature on the order	
Date of dispatch of the order	